


Copy of Gazette Notification vide No. GSR 312 dt. 22.07.2021 and GSR dt. 313 dt. 22.07.2021 regarding amendment in Rajasthan High Court Staff Service Rules, 2002, published in Rajasthan Gazette Extraordinary Part 4 (T) on page 1576 to 1580 on dated 30th July, 2021 is forwarded to the following for information and necessary action.

1. The Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
 2. The Superintendent, Government Central Press Rajasthan Jaipur for publication in the next issue of the Rajasthan Rajpatra.
 3. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
 4. P.S. to All the Hon'ble Mr. Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 5. Registrar(Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
 6. All Registrars/O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur
 7. Registrar, Rajasthan High Court, HQR Delhi, Bikaner House, Shahjhan Road New Delhi-110011.
 8. Director, Rajasthan State Judicial Academy, Jodhpur.
 9. All Joint Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench Jaipur.
 10. Chief Accounts Officer, Rajasthan High Court, Jodhpur.
 11. All Assistant Registrars/ Court Officers, Rajasthan High Court Jodhpur/ Jaipur Bench Jaipur.
 12. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench Jaipur with direction to update the Rajasthan High Court Staff Service Rules,2002 and upload the same on the official website of Rajasthan High Court.
 13. All Assistant Account Officer/ All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- for information and necessary action.


REGISTRAR (RULES)

 सत्यमेव जयते	राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
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भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

RAJASTHAN HIGH COURT, JODHPUR

ORDER

Jaipur, July 22, 2021

G.S.R.312 .-In pursuance of Rules 4, 5, 7 & 22 of Rajasthan High Court Staff Service Rules, 2002, Hon'ble The Chief Justice has been pleased to make the following further amendments in the office order No. Estt./HC/2001/378 dated 05.12.02 regarding method of recruitment and qualification for appointment to the various posts :-

1. Following new PART – I(A) namely “Court Manager” shall be inserted :-

“PART – I (A)”

“Court Manager”

(13-C) – COURT MANAGER – Recruitment to the post of Court Manager shall be made as follows :-

(i) Initially the recruitment shall be made by screening from the existing Court Managers working in Rajasthan High Court, Principal Seat, Jodhpur and Bench, Jaipur on contract under the grant of 13th Finance Commission, in accordance with Rule 30B as a one time arrangement.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the date of amendment in the Rules, they must have completed two years continuous service on contract on the post of Court Managers in Rajasthan High Court, Principal Seat, Jodhpur and Bench, Jaipur.

(ii) Thereafter, recruitment to the post shall be made by direct recruitment.

Direct recruitment shall be made by holding competitive written examination, Interview and project report conducted by the recruiting authority.

The scheme and syllabus of competitive examination, Interview and project report shall be as prescribed by the Chief Justice from time to time.

Qualification :-

- (i) A degree of MBA or equivalent or advanced Diploma in General Management from recognized University, and
- (ii) Five Years' experience/ training in Systems and Process Management,


Or

Five Years' experience/ training in IT Systems Management, Human Resources Management, Financial Systems Management.

(iii) Knowledge of Computer Application Skills.

[No. Estt./HC/2021/295]
BY ORDER OF HON'BLE THE
CHIEF JUSTICE
NIRMAL SINGH MERATWAL,
REGISTRAR GENERAL.

राज्य केन्द्रीय मुद्रणालय, जयपुर।

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RAJASTHAN HIGH COURT, JODHPUR
NOTIFICATION
Jaipur, July 22, 2021

Preamble

G.S.R.313 .-Hon'ble Supreme Court in its order dated 02.08.2018 qua the Court Manager directed that professionally qualified court managers, preferably with an MBA degree, must also be appointed to render assistance in performing the court administration. The said post of Court managers must be created in each judicial district for assisting Principal District and Sessions Judges. Such Court Managers would enable the District Judges to devote more time to their core work. That is, judicial functions. This, in term, would enhance the efficiency of the District Judicial System. These court managers would also help in identifying the weaknesses in the court management systems and recommending workable steps under the supervision of their respective judges for rectifying the same. The services of any person already working as a Court Manager in any district should be regularized by the State Government as we are of the considered view that their assistance is needed for a proper administrative set up in a Court.

Pursuant to the above direction of Hon'ble Supreme Court it is very clear, wherein it has been directed that the services of any person already working as a Court Manager in any District and High Court shall be regularized by the State Government as Hon'ble Supreme Court was of the considered view that their assistance is needed for a proper administrative set up in a Court.

Presently no cadre of Court Manager exists, therefore, initial recruitment shall be made by screening from the Court Manager working in courts on contract and who are in possession of required qualification of the Court Manager and who have completed two years service on contract on the post of Court Manager. Thereafter, recruitment to the post shall be made by direct recruitment holding competitive written examination, interview and project report conducted by the recruiting authority.

In exercise of the powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Chief Justice of Rajasthan High Court hereby makes the following Rules to further amend the Rajasthan High Court Staff Service Rules, 2002, namely :-

1. **Short Title and Commencement:-**

(i) These Rules may be called as "The Rajasthan High Court Staff Service (Amendment) Rules, 2021".

(ii) They shall come into force at once.

2. **Insertion of Rule 30 B :-** After the deleted Rule 30 A following new Sub Rule 30 B shall be inserted :-

"30 B – SCREENING OF EXISTING COURT MANAGERS:-The existing Court Managers as on the date of amendment, working on contract basis under the grant of 13th Finance Commission, shall be screened as a one time arrangement for being appointed on the posts of Court Manager in High Court, Principal Seat, Jodhpur and Bench, Jaipur.

The appointing authority shall issue appointment order of the person who is adjudged suitable by the screening committee and appointment shall be effective from the prospective date that is from the date of issue of such appointment order.

Provided they are in possession of required qualification of the post and their contractual services are found satisfactory. As on the date of amendment in the Rules, they must have completed two years continuous contractual service on the post of Court Manager.

Provided further that maximum age limit for the purpose of screening of existing contractual Court Managers would be relaxed, if they were within the maximum age limit at the time of their initial appointment.

The seniority of the post of Court Managers to be screening shall be determined as per merit list at the time of contractual appointment. Where no such merit list has been maintained, seniority shall be determined from the date of joining. Where the date of joining is same, seniority shall be determined on the basis of age. The candidate with higher age would be reckoned senior."

3. **Amendments in Schedule-I** (a) In existing Schedule-I following post under a new Heading after the heading "Non Gazetted Posts" shall be inserted as follows:-

S. No	Name of post	No. of posts			Pay Matrix	Level in Pay Matrix	Special Pay/ Allowance
		Temporary	Permanent	Total			
Court Manager							
1	Court Manager (Rajasthan High Court)	-	4	4	67300-195000	L-16	Special Pay is admissible at the rate prescribed by the State Government from time to time

(b) In the existing Schedule-I under the heading "Part Time Staff/ Contractual Basis Posts", 4th row "Sr. No.4 Court Manager" shall be deleted.

[No. : 05/S.R.O./2021]

**BY ORDER OF HON'BLE THE CHIEF JUSTICE
NIRMAL SINGH MERATWAL,
REGISTRAR GENERAL.**

राज्य केन्द्रीय मुद्रणालय, जयपुर।